

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.134

CP(CAA) 66 of 2020 in CA(CAA) 37 of 2020

Proceedings under Section 230-232

IN THE MATTER OF:

Krishan Kanhaiya Creation Pvt Ltd

.....Applicant

Marketing Pvt Ltd

Sanwaria Fashions Marketing Pvt Ltd

.....Respondent

Jagdamba Trendz Pvt Ltd

Order delivered on: 21/11/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr. Subrata Kumar Dash, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunjal Dalal, Ld. PCS

For the Respondent : Mr. Liladhar Sharma, Assistant Director, RD

ORDER

Learned PCS for the Applicant states that notice may be issued to the Ministry of Corporate Affairs ("MCA") because RD has written in its report that all companies are shell companies and that fact has to be considered. Issue notice to MCA.

The matter stands adjourned to 04.01.2023.

-SD-

**SUBRATA KUMAR DASH
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**

Rajeev